

tion 7 of the Indian Telegraph Act, 1885. [Placed in Library. See No LT-9793|74].

**BHAKRA MANAGEMENT BOARD RULES, 1974**

THE DEPUTY MINISTER IN THE MINISTRY OF ENERGY (PROF SIDDHESHWAR PRASAD): I beg to lay on the Table a copy of the Bhakra Management Board Rules, 1974 (Hindi and English versions) published in Notification No GSR 1330 in Gazette of India dated the 14th December, 1974, under subsection (3) of section 97 of the Punjab Reorganisation Act, 1966. [Placed in Library See No. LT18794|74],

**ANNUAL REPORT OF REGISTRAR OF NEWSPAPER FOR INDIA ON PRESS IN INDIA, 1972 AND GUJARAT NOTIFICATIONS RE CINEMAS**

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA): I beg to lay on the Table—

1. A copy of the Annual Report (Part I) (Hindi version) of the Registrar of Newspapers for India on Press in India, 1972. [Placed in Library. See No. LT-8796|74].

2. (i) A copy each of the following Gujarat Notifications (Hindi and English versions) under subsection (5) of section 9 of the Bombay Cinemas (Regulation Act, 1953 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat:

(a) The Gujarat Cinemas Regulation (Advertising Vans) (First Amendment) Rules, 1973 published in Notification No. GH-G|80|BCR|2972-2095 in Gujarat Government Gazette dated the 17th May, 1973.

(b) The Bombay Cinema (Gujarat Second Amendment)

Rules, 1973, published in Notification No. GH|G|115|BCR|3363-IV-A in Gujarat Government Gazette dated the 14th June, 1973

(c) The Bombay Cinema (Gujarat Third Amendment) Rules, 1973, published in Notification No GH|G|305|BCR 3270-7612 A in Gujarat Government Gazette dated the 29th November, 1973

(d) The Bombay Cinema (Gujarat Fourth Amendment) Rules, 1973, published in Notification No. GH|G|330|BCR,3370-9141-A in Gujarat Government Gazette dated the 27th December, 1973

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications. [Placed in Library. See No LT-8795|74]

13 39|1 2 hrs

**COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS**

**FORTY-NINTH REPORT**

SHRI G G SWELL (Autonomous Districts): I beg to present the Forty-ninth Report of the Committee on Private Members' Bills and Resolutions

श्री मधु लिमये (बाका) अध्यक्ष महोदय, मैं इसलिये खड़ा हुआ हूँ कि बिगत शुक्रवार को मैंने जिस बिल की नोटिस दी थी और वह विधेयक अध्यक्ष महोदय था, नाटको के ऊपर जो प्री-सेसरशिप चलती है या जो मनोरंजन कर, ऐंटरटेनमेंट टैक्स लगाया जाता है उसको समाप्त करने के सम्बन्ध में मैंने उस विधेयक देहली इमैटिक परफ़ोरमेंसेज बिल की नोटिस बहुत पहले दे दी थी। चूकि संविधान की धारा 117 के तहत राष्ट्रपति की अनुमति प्राप्त करना नियमों के अनुसार जरूरी था इसलिये मैं उस विधेयक को यहां

[श्री :धु ि ये]

इंद्रोद्भूत नहीं कर पाया। आपके सचिवालय ने सारा पत्र व्यवहार राष्ट्रपति से मिनिस्टरों की माफ़त किया था। उस समय डिप्टी स्पीकर सदन में मौजूद थे और उन्होंने बहुत ही तर्कार से ऊपर स्ट्रक्चर पास किया और कहा कि प्रो. बृशल हसन इसके बारे में खुलासा करें। उसमें क्यों विलम्ब किया गया है? अभी तक अध्यक्ष महोदय शुक्रवार के बाद इतने दिन हो गये, यह सत्र ता. 20 को समाप्त हो रहा है क्या नूशल हसन साहब इसके बारे में कोई वक्तव्य देंगे और सदन से माफी मांगेंगे? अध्यक्ष महोदय, मेम्बरो के अधिकारों को इस तरह से समाप्त किया जायगा तो इस बात को हम लोग बरदायत नहीं कर सकते हैं। आप सरकार को फिर एक दफा आदेश दीजिये कि ता. 20 से पहले उनका वक्तव्य आये।

MR. SPEAKER: It will be sent to the Minister.

COMMITTEE OF PRIVILEGES  
THIRTEENTH REPORT

DR. HENRY AUSTIN (Ernakulam): Sir, I beg to present the Thirteenth Report of the Committee of Privileges.

COMMITTEE ON THE WELFARE  
OF SCHEDULED CASTES AND  
SCHEDULED TRIBES

THIRTY-FIRST, THIRTY-SECOND AND  
THIRTY-THIRD REPORTS

SHRI D. BASUMATARI (Kokrajhar): Sir, I beg to lay on the Table the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

(1) Thirty-first report on action taken by Government on the recommendations contained in their Fifteenth Report on the Ministry of Finance (Department of Reve-

nue and Insurance)—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in the Life Insurance Corporation of India and facilities/concessions provided to Scheduled Castes and Scheduled Tribes by the Life Insurance Corporation of India.

(2) Thirty-second Report on action taken by Government on the recommendations contained in their Twenty-first Report on the Ministry of Education and Social Welfare (Department of Education)—Admission and other facilities for Scheduled Castes and Scheduled Tribes in Indian Institutes of Technology and Indian Institute of Science, Bangalore.

(3) Thirty-third Report on action taken by Government on the recommendations contained in their Twenty-second Report on the Ministry of Home Affairs—Tribal Development Blocks in Madhya Pradesh.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Mr. Basumatari represents that particular area where there are tribals. He himself belongs to a Scheduled Tribe. May I know whether the atrocities being committed on the Bodo tribals in Assam have been brought to his notice and whether as the Chairman of this esteemed committee, he has been able to do anything to stop these atrocities?

SHRI D. BASUMATARI: It is they who instigated the simple Bodo tribals to fight amongst themselves.

COMMITTEE ON ABSENCE OF  
MEMBERS FROM SITTINGS OF  
THE HOUSE

EIGHTEENTH REPORT

SHRI CHANDRIKA PRASAD (Balua): Sir, I beg to present the Eighteenth Report of the Committee on Absence of Members from the Sittings of the House.